The Bombay Repealing and Amending Act, 1955

Act 2 of 1955

Keyword(s):
Repeal, Repeal and Amend Laws
THE BOMBAY REPEALING AND AMENDING ACT, 1956.

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1. Short title.

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BOMBAY ACT No. II OF 1955.¹

[THE BOMBAY REPEALING AND AMENDING ACT, 1955.]

[10th March 1955]

'An Act to repeal certain enactment and to amend certain other enactments.

WHEREAS it is expedient to repeal certain enactment and to amend certain other enactments for the purposes hereinafter appearing; It is hereby enacted in the Sixth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Repealing and Amending Act, 1955. Short title.

2. The enactments specified in the First Schedule is hereby repealed to the extent mentioned in the fourth column thereof. Repeal of certain enactment.

3. The enactments specified in the Second Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof. Amendment of certain enactments.

THE FIRST SCHEDULE.

REPEAL.

(See section 2.)

<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
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<tbody>
<tr>
<td>1912</td>
<td>VI</td>
<td>The Bombay Medical Act, 1912</td>
<td>Section 9A.</td>
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THE SECOND SCHEDULE.

AMENDMENTS.

(See section 3.)

<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
<th>Short title.</th>
<th>Extent of amendment.</th>
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<tbody>
<tr>
<td>1901</td>
<td>III</td>
<td>The Bombay District Municipal Act, 1901.</td>
<td>In section 48, in sub-section (7), in clause (f) for the words “use or consumption” the words “consumption, use or sale” shall be substituted.</td>
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<td>1908</td>
<td>XVI</td>
<td>The Indian Registration Act, 1908, in its application to the State of Bombay.</td>
<td>In section 89, clause (gg) of sub-section (1) as inserted by the Indian Registration (Bombay Amendment) Act, 1920, shall be re-lettered as clause (ggg).</td>
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¹For Statement of Objects and Reasons, see Bombay Government Gazette, 1955, Part IV, pp. 22-25.
<table>
<thead>
<tr>
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| 1913 | VI  | The Bombay Medical Act, 1912. | (1) In section 2,—  
   (i) in sub-section (3), after the words "The President" the words "and Vice-President" shall be inserted.  
   (ii) in sub-section (4) for the words "the President and members" the words "the President and Vice-President and other members" shall be substituted.  
(2) In section 3, in sub-section (1) for the words "The President and members" the words "The President, Vice-President and other members" shall be substituted.  
(3) In section 4, after the words "in the absence of the President" the words "and the Vice-President in the absence of both" shall be inserted. |
| 1925 | XVIII | The Bombay Municipal Boroughs Act, 1925. | In section 61, in clause (p) of sub-section (1) for the words "use or consumption" the words "consumption, use or sale" shall be substituted. |
| 1926 | XXVI | The Bombay Medical Practitioners' Act, 1938. | In section 18A, to sub-section (1), the following proviso shall be added and shall be deemed always to have been added, namely:—  
"Provided that the renewal fee due on 31st day of December 1964 may be paid not later than the 31st day of March 1965." |
| 1939 | XXII | The Bombay Agricultural Produce Markets Act, 1939. | After section 21A, the following new section shall be inserted, namely:—  
Chairman, Vice-Chairman, members, secretaries and servants of a Market Committee shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code." |
| 1947 | LXI | The Bombay Primary Education Act, 1947. | (1) In section 2, after clause (10), the following clause shall be inserted, namely:—  
"(10A) 'Educational Inspector of the district' means the Educational Inspector appointed for a district or group of districts."  
(2) In section 23, 24 and 34 for the words "Educational Inspector of the division" the words "Educational Inspector of the district" shall be substituted.  
(3) In section 49, in sub-section (2) after the words "Educational Inspector" the words "of the district" shall be inserted. |
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</table>
| 1951 | XLVIII | The Bombay Homoeopathic Act | In section 19, to sub-section (3), the following proviso shall be added, namely:—  
Provided that in respect of persons eligible for registration under sub-clause (b) of clause (i) of sub-section (3) of section 12, such applications for registration may be made to the Registration Tribunal before the expiry of two months from the date of the coming into force of the Bombay Repealing and Amending Act, 1955. |
| 1953 | XLIII | The Bombay Merged Territories (Akhada Tenure Abolition) Act | (1) In the preamble, in sub-section (2) of section 1, and sub-clause (b) of sub-section (1) of section 2 after the word "Malpur", the word "Ambialiara," and after the words "Deogadh Baria" the words "and of the former estate of Ramdas", and  
(2) In the Second Schedule, in the heading after the word "Malpur," the word "Ambialiara," and after the word "States" the words "and of the former estate of Ramdas", shall be inserted and shall be deemed always to have been inserted. |
| 1954 | XIV | The Bombay Nurses, Midwives and Health Visitors Act | (1) In section 2, to clause (g), the words "and an auxiliary nurse and midwife" shall be added.  
(2) In section 39, in clause (a) of sub-section (2) after the words "and examinations" the brackets and words "(including those for auxiliary nurses and midwives)" shall be inserted. |
| 1954 | XLI | The Bombay Village Industries Act | For section 32, the following shall be substituted, namely:—  
"32. For the avoidance of doubt, it is hereby declared that nothing in this Act shall apply to or be deemed to apply to any industry, the control of which by the Union is declared by Parliament by law to be expedient in the public interest." |